

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**CP NO.383/2018
OA NO.498/2017**

New Delhi this the 26th day of October, 2018

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

R.K. Nim,
Aged about 64 years,
S/o Late Jiwa Ram,
R/o B-1355/2, Sangam Vihar,
New Delhi.

...Petitioner

(By advocate: Mr. Surinder Kumar Gupta)

VERSUS

Sh. Ashutosh Kumar,
Secretary,
Department of Science & Technology,
Ministry of Science & Technology,
Govt. of India, Technology Bhawan,
New Mehrauli Road, New Delhi-110016.

...Respondent

(By advocate: Mr. Y.P. Singh)

ORDER (Oral)

By Mr. Justice L. Narasimha Reddy, Chairman:-

This Contempt Petition is filed alleging non- compliance of the order of this Tribunal dated 02.11.2017 in OA No.498/2017. In the said order, the Tribunal quashed the charge-sheet, inquiry report and the order of penalty passed against the petitioner and consequential benefits were granted to the petitioner. It is alleged that the respondents have not implemented the said order. Notice was issued in the Contempt Petition.

2. Learned counsel for the respondents placed before us, a copy of the order of the Hon'ble Delhi High Court in Writ Petition (Civil) No.6000/2018, filed against the order of the Tribunal in OA No.498/2017. Now, the matter is pending before the Hon'ble Delhi High Court. It was observed that the Tribunal shall not proceed with the Contempt Petition.

3. In view of above, the contempt petition is closed. The petitioner can pursue the remedy, if so advised, depending upon the outcome of the aforesaid Writ Petition. Notices issued to the respondents are discharged.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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